



HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 22293 of 2026

Pushpraj Singh @ Babloo

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Shalvin
Counsel for Opposite Party(s)	: G.A., Sanjeev Kumar Khare

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Shalvin, learned counsel for applicant, Sri Sanjeev Kumar Khare, learned counsel for informant and Dr. S.B. Maurya, learned Additional Government Advocate-I for the State are present.
2. It reflects, on 16.07.2026 State was directed to file detailed counter affidavit relating to discrepancy in the alleged time of incident and in the time of CCTV footage dated 21.06.2025 but till date State did not file any counter affidavit.
3. On query, Dr. S.B. Maurya, learned Additional Government Advocate-I submits, he twice sent the letter but in spite of that none appeared to file counter affidavit. This is the utter disrespect of this Court. Now a days this Court is facing such problem very frequently. It reflects, police officers are reluctant to comply the orders passed by this Court and due to their attitude bail applications which are of murder cases remain pending for considerable period of time.
4. Therefore, considering above facts, Director General of Police, State of Uttar Pradesh is directed to present in person before this Court on 24.08.2026 explaining why now a days, his officers are reluctant to obey/comply the orders passed by this Court.
5. List this case on 24.08.2026 in the category of daily cause list at 02.00 P.M.
6. On the next date fixed, learned Advocate General shall also present before this Court.

7. Office is directed to provide copy of this order to learned Additional Government Advocate within 24 hours for compliance.

8. Registrar (Compliance) of this Court is also directed to communicate the order passed today by this Court to the Director General of Police, State of Uttar Pradesh for compliance within 24 hours.

August 19, 2026
AK Pandey

(Sameer Jain,J.)